

Annex IX - Inventory form for Articles in Safe Custody

Form of Inventory of Articles left in Safe Custody

The following inventory of articles left in safe custody with _____
 Branch of _____ Bank, by Shri/ Smt./ Kum. _____
 (deceased), under an agreement/ receipt number _____ dated _____ was taken on this
 _____ day of _____ two thousand _____

Sr. No.	Description of Articles in Safe Custody	Other identifying particulars, if any
1		
2		
3		
4		
5		
6		
7		
8		

2. The above inventory was taken in the presence of:

**(i) Nominee or Legal Heir or Person mandated by Nominee (including Minor Nominee)/
 Legal Heir**

Shri/ Smt./ Kum. _____
 Address _____ (Signature) _____

Shri/ Smt./ Kum. _____
 Address _____ (Signature) _____

(ii) Witness(es)

Shri/ Smt./ Kum. _____
 Address _____ (Signature) _____

Shri/ Smt./ Kum. _____
 Address _____ (Signature) _____

(iii) On behalf of Bank

Custodian:

Shri/ Smt./ Kum. _____

Address _____ (Signature)

Bank employee other than Custodian:

Shri/ Smt./ Kum. _____

Address _____ (Signature)

ACKNOWLEDGEMENT

*I, Shri/ Smt./ Kum. _____ nominee/ legal heir/
mandate holder

*We, Shri/ Smt./ Kum. _____

_____ legal heirs, and

Shri/ Smt./ Kum. _____

_____ surviving hirers

hereby, acknowledge the receipt of the articles kept in the safe custody comprised in as set out in the above inventory.

Shri/ Smt./ Kum _____

(Legal Heir/ Mandate Holder)

Shri/ Smt./ Kum. _____ Signature _____

Shri/ Smt./ Kum. _____ Signature _____

Shri/ Smt./ Kum. _____ Signature _____

Date and Place _____

(*Delete whichever is not applicable)